

O.A. No. 2982/91
MP No. 74/92 S.P. Mittal vs. U.O.I.

27.7.92

Shri Shreepal Singh, counsel for the petitioner in MP
No. 74/92.

Ms. Dharam Preet Sahoja, for the respondents.

Both are heard on point of limitation. This MP contains the prayer for condonation of delay in filing the O.A. The petitioner has filed the document (Annex. 'D'). For convenience it is being reproduced:

"In response to this office letter No. G. 11094/1/90-P&A Admn. dated 7.3.90 under which the application of Shri Mittal on the above cited subject was forwarded to the CGA. CGA vide his letter no. A. 32014/5/88/M.F. CGA(A) Gr. 'B'/487 dated 24.4.90 has stated that no fresh pokints have been brought out by Shri Mittal and that the position has alreayd been explained vide their letter No. A. 32014/5/ 88/MF.CGA(A) GR.'B'/Asson/473 dated 4.6.89, a copy of which has already been endorsed to you. Shri Mittal may be informed accordingly. "

This shows that the representation filed by the applicant was disposed of on 4.6.89. The applicant counts ^{Period of limitation on} his representation from the date of his second representation which was rejected. It is a settled law that filing of subsequent representations shall not confer a fresh cause of action upon the applicant.

On perusal of the M.P. sufficient cause does not appear to exist. Consequently the O.A. is dismissed as barred by limitation.

I. P. Gupta
(I. P. GUPTA)

MEMBER (A)

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Lambhly.
(RAM PAL SINGH)

VICE-CHAIRMAN (J)